The Prisoners (Bombay Amendment) Act, 1947

Act 17 of 1947

Keyword(s):
Central Act Amendment, The Prisoners Act, 1900

Amendment appended: 15 of 1959

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.
THE PRISONERS (BOMBAY AMENDMENT) ACT, 1947.

CONTENTS.

PREAMBLE.

SECTIONS.

1. Short title.


BOMBAY ACT No. XVII OF 1947.¹

[THE PRISONERS (BOMBAY AMENDMENT) ACT, 1947.]

[21st April 1947.]

An Act to amend the Prisoners Act, 1900, in its application to the Province of Bombay.

WHEREAS it is expedient to amend the Prisoners Act, 1900, in its application to the Province of Bombay, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Prisoners (Bombay Amendment) Act, 1947.

2. In sections 36 and 37 of the Prisoners Act, 1900 (hereinafter called the said Act), the words and figures “Subject to the provisions of section 39,” shall be deleted.

3. Sections 38 and 39 of the said Act shall be repealed.

4. In clause (a) of section 43 of the said Act, for the words and figures “section 37 or section 39” the words and figures “or section 37” shall be substituted.

THE PRISONERS (BOMBAY EXTENSION AND AMENDMENT) ACT, 1958.

CONTENTS

PREAMBLE.

SECTIONS.

1. Short title and commencement.

2. Extension of Act III of 1900 to Hyderabad and Saurashtra areas of Bombay State and repeal of corresponding laws.


4. Amendment of section 1 of Act III of 1900.

5. Savings.
BOMBAY ACT No. XV OF 1959.¹

[THE PRISONERS (BOMBAY EXTENSION AND AMENDMENT) ACT, 1958.]

[16th March 1959]

An Act to extend the Prisoners Act, 1900, to the rest of the State of Bombay, for that and certain other purposes further to amend that Act, and to repeal corresponding laws in force to any part of the State.

WHEREAS the Prisoners Act, 1900, does not extend to those areas of the State which immediately before the 1st day of November, 1966 were comprised in Part B States;

AND WHEREAS in those areas, now forming the Hyderabad area and the Saurashtra area of the State of Bombay, the Hyderabad Prisoners Act, 1954, and the Prisoners Act, 1900, as adapted and applied by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948, are respectively in force;

AND WHEREAS it is expedient that, the Prisoners Act, 1900, as in force in the pre-Reorganisation State of Bombay excluding the transferred territories be extended to and brought in force in the rest of the State, and for that and certain other purposes the aforesaid Act be further amended, and in consequence whereof the corresponding laws aforesaid be repealed; It is hereby enacted in the Ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Prisoners (Bombay Extension and Amendment) Act, 1958.
   (2) It shall come into force on such date¹ as the State Government may, by notification in the Official Gazette, appoint.

2. The Prisoners Act, 1900, as in force immediately before the commencement of Extension of this Act in the pre-Reorganisation State of Bombay (excluding the transferred territories), is hereby extended to, and shall by virtue of such extension be in force also in the Hyderabad and Saurashtra areas of the State of Bombay; in consequence whereof the laws corresponding thereto, that is to say, the Hyderabad Prisoners Act, 1954, in its application to the Hyderabad area of the State, and the Prisoners Act, 1900, as adapted and applied to the Saurashtra area of the State by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948, shall both stand repealed.

¹For Statements of Objects and Reasons, see Bombay Government Gazette, 1958, Part V, p 622.
²This Act came into force on the 1st day of June, 1959. (vide G. N., H. D., No. SEC. 1057/65054-IV, dated the 23th May, 1959).

BC-46A
3. The provisions of sections 2 to 10 (both inclusive) of the Prisoners (Bombay Extension and Amendment) Act, 1949, which amend the Prisoners Act, 1900, in its application to the pre-Reorganisation State of Bombay, are hereby extended to, and shall be in force also in the Kutch area and the Vidarbha region of the Bombay State; and the Prisoners Act, 1900, shall be deemed to be amended accordingly also in relation to that area and region of the State.

4. In the Prisoners Act, 1900, in its application to the State of Bombay, in subsection (2) of section 1, after the words and letter “comprised in Part B States” the words “other than the Hyderabad and Saurashtra areas of the State of Bombay” shall be added.

5. The repeal, by virtue of section 2 of this Act, of the Hyderabad Prisoners Act, 1954, and of the Prisoners Act, 1900, as adapted and applied to the Saurashtra area of the State, shall not affect—

(a) the previous operation of any of the Acts so repealed; or

(b) any right, privilege, obligation or liability acquired or accrued or incurred under any of the Acts so repealed;

Provided that anything done or any action taken under any of the Acts so repealed, shall be deemed to have been done or taken under the corresponding provisions of the Prisoners Act, 1900, as extended and amended by this Act, and shall continue to have effect accordingly, unless and until it is superseded by anything done or any action taken under that Act as extended and amended by this Act.

BC-66B